

had been established. On the proposal of sealing the border, we have to take into consideration our special relationship with Nepal.

Shri Surendranath Dwivedy: (Kendrapara): Whatever be the relationship, when it is affecting your security, would you not do it? I had gone there and seen it. A man can come and go. I do not think your security forces are in a position to prevent them from going and coming.

Shri Y. B. Chavan: Besides, Sir, the sealing of the border is easily said but it is rather difficult to do it. At the same time, we are taking care to see that this type of people do not cross over to that side and it is for that patrol posts are created.

Shri Hem Barua: When the Minister says that sealing of the border is difficult, does he admit his impotency to do that?

श्री हुकम चन्द कछवाय (उज्जैन): मैं यह जानना चाहता हूँ कि क्या यह सच है कि नक्सलवाड़ी के उग्रपंथियों ने जो बन्दूकें किसानों से छीनी थीं, वह पुलिस द्वारा एक भी बरामद नहीं की गई है? यदि हाँ, तो ये बन्दूकें कहाँ गईं?

क्या यह भी सत्य है कि यह उग्रपन्थी नेपाल की सीमा पर हथियार इकट्ठे कर रहे हैं। अगर इस की जानकारी सरकार को नहीं है तो क्या वह इस की खोज करेगी?

Shri Y. B. Chavan: I think the first part of the question I have already answered: that it is felt that not a single gun has been so far recovered. About the import of arms from across the other border, I have said that I have reason to believe that in the early stages of this trouble, there was such import of arms.

श्री हुकम चन्द कछवाय: मैं ने पूछा था कि जो हथियार किसानों से छीने गये हैं उन को भी नहरी कड़ा गया, क्या इस की जानकारी सरकार को है, अगर है तो क्या है?

Mr. Speaker: Shri Jagannath Rao Joshi—not present.

श्री यशवन्तराव चव्हाण: मेरे पास जो जानकारी है वह स्टेट गवर्नमेंट से आई है और वह मैं आप के सामने रख रहा हूँ। यह बात सत्य है कि एक भी बन्दूक रिकवर नहीं की गई है।

12.31 hrs.

BUSINESS OF THE HOUSE

Shri Ranga (Srikakulam): Sir, in regard to the business of the House we have been told by yourself as Chairman of the Business Advisory Committee that this session would be over by the 12th instant. We would like to have an assurance that it will certainly be over on the 12th and that it would not be extended.

Secondly, my hon. friend has got a long list of business. You expressed the hope that we should co-operate with you in seeing that the whole thing would be completed. I do not think it would be possible.

Mr. Speaker: It would not be possible.

Shri Ranga: In the light of that, I would like you to kindly reconsider it. Let them reconsider their own agenda of business. I have already sent a suggestion to the Home Minister that all the leaders in the Opposition were unanimous in sending that suggestion to him. I would like them to consider that suggestion, apart from the suggestion that in regard to the Unlawful Activities (Prevention) Bill, there is great need to send it to the Select Committee.

Shri Surendranath Dwivedy (Kendrapara): There is already a motion for reference to the Select Committee.

The Minister of Parliamentary Affairs and Communications (Dr Ram Subhag Singh): As you know, we are

[Dr. Ram Subhag Singh]

having a very heavy agenda for this week, and the House has earlier accepted the suggestion to close on the 12th, but the Government would like the business which was to be finalised in this session, to be completed by sitting for an extra hour if possible. I hope you will agree. As regards the suggestion of Prof. Ranga and other opposition leaders who have also joined him regarding the Unlawful Activities (Prevention) Bill, we would very much like this Bill to be adopted this session.

श्री मधु लिमये (मुंगेर) : अध्यक्ष महोदय, इस के त्वारे में मुझे एक सुझाव देना है। सभी सभी बिरोधी दलों के नेताओं के हस्ताक्षर ले कर मैंने एक चिट्ठी गृह मंत्री को लिखी है। मैंने उस में कहा है कि पांच घंटे इस महत्वपूर्ण विधेयक की चर्चा के लिये दिये गये हैं। उस के ऊपर 300 संशोधन हैं। इस लिये यह चर्चा पांच घंटों में पूरी नहीं हो पायेगी। श्री डा० राम सुभग सिंह को, जो कि संसद् कार्य मंत्री हैं, याद दिलाना चाहता हूँ कि तीसरी लोक सभा में बिजिनेस ऐडवाइजरी कमेटी में यह तय हुआ था कि से कम सभी महत्वपूर्ण बिल सेलेक्ट कमेटी या ज्वार्येंट पार्लियामेन्टी कमेटी में भेजे जायेंगे, इसलिये कि उस की विभिन्न धाराओं पर अच्छी तरह बहस हो सके। उस पर पूरा विचार हो सके। खुद मंत्री जी ने अपने संशोधन इस पर पेश किये हैं। इस का साफ मतलब है कि इस विधेयक के सभी पहलुओं का विचारपूर्ण अध्ययन न कानून मंत्रालय ने किया है और न गृह मंत्रालय ने किया है। यह पांच घंटे का समय काफी हो जायेगा और विधेयक को सेलेक्ट कमेटी के पास या ज्वार्येंट पार्लियामेन्टी कमेटी के पास भेजने का प्रस्ताव दियेगा। मैं समझता हूँ कि गृह मंत्री यह प्रस्ताव रखें। कोई बजह नहीं है कि इस को सेलेक्ट कमेटी या ज्वार्येंट कमेटी में भेजने की मांग न मानी जाय, इतना महत्वपूर्ण बिल यह है।

Shri Nath Pal (Rajpur): Mr. Speaker, Sir, I wish to make a small submission. I fully endorse what Shri Madhu Limaye has submitted with regard to this Bill. Even when it was introduced, we had made clear our opposition to it, and very reasonably; we repeat that there is no justification for bringing this Bill. If Mr. Chavan is short of powers, I would request him to look into the emergency powers; he has those emergency powers and so he has already got full powers under which he can deal with any situation. But, if the Bill is to be discussed, we think it is road-rolling or rail-rolling; they are rushing it before the House. Do not stampede the Lok Sabha into accepting such important Bills.

Mr. Speaker: All right; I have to call others also.

Shri Nath Pal: Sir, my original submission begins now. It is this. After a long effort, we have succeeded in getting your consent to have this motion about the discussion of the D.A. You know how gravely the entire two million and more Government employees are agitated over the delay in taking any decision on this question. I do not know what the Government is going to do with regard to this. A discussion was to take place today, but we know that the unfortunate death of an hon. Member of this House postponed it. But is it being scuttled? It is a very important discussion which we won after so much effort in this House. Already, 30 leaders of the Defence Employees Federation, who have legitimate grievances, are on fast. I want to know what is happening to this discussion. I am raising it now, because we have very little chance of claiming your attention.

Mr. Speaker: It depends on the Government.

Shri Nath Pal: When is the discussion on the DA going to take place. We want to know that.

Shri J. B. Kripalani (Guna): What I will say is that if this particular Bill is so urgent, let it be passed without discussion: or it may be that when we disperse they can issue an ordinance.

Shri Frank Anthony (Nominated-Anglo-Indians): I have given an amendment for reference of this Bill to the Select Committee. As my hon. friend **Shri Madhu Limaye** pointed out, it has become a convention in the House that where a Bill is of a controversial character, it should be referred to the Select Committee. This Bill is not only of a controversial character but it seeks to take absolutely draconian powers.

Then, the real object for bringing this Bill was pointed out by **Mr. Nanda**, namely, when Government intended to apply the Defence of India Act and the Rules to a restricted area, and in view of that, to fill in a vacuum which would arise, they needed this measure. But now, since they have still got the Defence of India Act and the Rules applying to the whole country, such blanket powers sought in this Bill are not necessary. Where is the frantic hurry for this? I may go along with some other provisions, but some of the provisions in the Bill are *ex facie* unacceptable.

Shri S. M. Banerjee (Kanpur): Sir, if you go through the list of business for the 11th and 12th August, you will find that the agenda is so full that we cannot complete the work unless we get four or five days more.

Secondly, I fully support the suggestion expressed by **Mr. Madhu Limaye** about the Unlawful Activities (Prevention) Bill. I have 302 amendments not in my name, but in the name of so many hon. Members.

Mr. Speaker: How many are yours?

Shri S. M. Banerjee: I may have none, but I am entitled to make this plea. I know that last time, when this Bill came, a motion was brought in by my hon. friend **Shri Chatterjee** that the Bill be circulated for public opinion. Even that was not accepted. So, I would request you kindly to save us from these things.

The next point is this. I was definitely promised that a discussion in the name of **Shri Sondhi** and us on the dearness allowance will come up on the 11th. (*Interruption*). Kindly hear me. I am not going to mention anything else. The hon. Minister is aware—

An hon. Member: There is a fast going on.

Shri S. M. Banerjee: Yes; we have already told the Defence Minister; we are starting our fight today. That is a different matter. Now, I am on this point, namely, about 52 lakhs of Central Government employees will be on strike from 11th September. So a discussion on the dearness allowance question should be held: I would request you. The Unlawful Activities (Prevention) Bill can wait, and some discussion on the dearness allowance question should be allowed.

Shri P. Ramamurti (Madurai): Sir, at the fag-end of this session, this Bill is being brought before the House; it is being rushed before the House. They want to reduce this discussion to a terrible farce; this kind of discussion for just five odd hours on a very controversial thing, which has about 300 amendments, is wrong; you cannot just road-roller it. The better thing, as **Acharya Kripalani** said, would be, you had better pass the Bill without any discussion! You do not even hear us. You do not want to hear us. If this is the attitude shown by the Government that they do not want to hear any argument from the hon. Members of the House, what can be done? They have the powers to pass them; simply because they have got the majority, they want to do like that. Let them do it. But why make a farce of a debate at all? Let them pass it!

Shri Nambiar (Tiruchirappalli): Even that majority is a slender majority. It has already been proved.

Shri P. Ramamurti: Why have a discussion in such circumstances? It is just a farce.

Mr. Speaker: Order order, I will call one Member from each party.

श्री प्रदल बिहारी बाजपेयी (बलरामपुर):
जो अभी काम बाकी है उस में एजुकेशन कमिशन की रिपोर्ट और शिक्षा के माध्यम के बारे में शिक्षा मंत्री का प्रस्ताव भी विचार के लिए पेश है। लेकिन मुझे डर लग रहा है कि उस पर शायद चर्चा नहीं हो सकेगी। लेकिन शिक्षा मंत्री ने घोषणा की है कि वह पंद्रह अगस्त को शिक्षा के माध्यम के बारे में सरकारी निर्णय की घोषणा करने जा रहे हैं। मैं चाहता हूँ कि अगर सदन में इस मामले पर वृहत् न हो सके तो शिक्षा मंत्री को कहा जाए कि वह सरकारी घोषणा न करें और सदन की चर्चा के लिए रुकें।

Shri H. N. Mukerjee (Calcutta-North East): Mr. Speaker, Sir I have learnt in Parliament that certain conventions are rules and when Shri Mavalankar was Speaker he told us in the Business Advisory Committee that in regard to allocation of time to serious legislative measures and similar things unanimity is important, and even though Government might insist on its programme the allotment of time should always be subject to consent on the part of the Opposition. I have been more or less sustained in parliamentary life in spite of the jolts I have got so many times by this kind of feeling that after all Parliament does provide for some kind of fair discussion. It appears that the entire Opposition is agreed that in so far as this unlawful—whatever it is—Bill is concerned, a discussion to pass it would be absolutely inadequate and unacceptable as far as we are concerned, in the time that is given.

Mr. Speaker: So, you also agree with them.

Shri H. N. Mukerjee: Therefore, you, Sir, as Speaker, would have to do

something about it. I am not going to see you subordinate your position to that of Government which might like the Bill to be passed.

Mr. Speaker: I belong to the House, not to the Government.

Shri H. N. Mukerjee: You also have inherited certain traditions of activity in this House which is why it is for you to put your foot down. When we are told that we have 9 hours to go in which we can discuss the education policy, discuss this Unlawful Activities Bill, discuss the D.A. matter all of which are terribly important and about which before we adjourn for a two months recess we should be in a position to tell the country something positive, you have to put your foot down and prevent Government from rushing any kind of legislation through. Government should know that only day before yesterday they were defeated in a vote and then they got a majority of 6. They should know where they stand.

Mr. Speaker: Now, because unfortunately, we lost a comrade of ours yesterday and we had to adjourn we have lost another five hours. I wonder whether we will be able to finish all the work as contemplated by the Business Advisory Committee. It is the desire, I am sure, of many Members of this House that we should adjourn—I know that is the desire of the Government also because Dr. Ram Subhag Singh also agrees that we should adjourn—latest on Saturday, the 12th. Therefore, now I would like Government to tell us how we are to arrange our business in such a way that we are able to complete the whole work.

Dr. Ram Subhag Singh: As you know, Sir, the Business Advisory Committee unanimously allotted this much time of 5 hours to this Bill.

An hon. Member: We objected.

Dr. Ram Subhag Singh: It was unanimous. Sir, you presided over the Committee.

श्री मधु लिमये: आपको याद होगा कि मैं पहले से आप्रह कर रहा हूँ, इंसिस्ट कर रहा हूँ सिलेक्ट कमेटी और ज्वायंट पार्लियामेंटरी कमेटी पर। बिजिनेस एडवाइजरी कमेटी की बात यहां पर छोड़ियेगा तो जरा मुश्किल पड़ जाएगा।

Dr. Ram Subhag Singh: About the question of completing the work before the House, it was precisely for this that I requested you and the House that we may sit extra hours and even forego the lunch hour if necessary.

Mr. Speaker: As Dr. Ram Subhag Singh said, we did discuss it in the Business Advisory Committee. They also raised certain objections and suggestions were made that it may be referred to a Select committee and all that. Ultimately it was included in the list of business. Now I would like to know from the hon. Minister of Home Affairs whether it would be possible, with the three hundred and odd amendments that have been tabled, to pass this Bill in five hours.

The Minister of Home Affairs (Shri Y. B. Chavan): I really do not know whether we would be able to finish it within that time. This limit of 5 hours is not something which I have decided. It has been fixed by the Business Advisory Committee. I hope to finish those amendments in five hours. As far as the Bill is concerned, I did give an earnest consideration to the request made by hon. Members. This is a very important Bill which had been introduced quite a long time ago. Unfortunately, it has come to be taken up at the far end of this particular session. We regard this Bill to be important and also urgent. I would be falling in my duty if I do not convey this view that I have.

Shri Nath Pal: Either we will filibuster or we boycott this. We know something like filibustering. We have never done it before. Why don't you accept our proposal for sending it to a Select Committee?

Shri Y. B. Chavan: I personally do not think this is a Bill for which it is necessary to go to a Select Committee, because the main principles have been discussed for years (*Interruption*). It is my view, Hon. Members may not agree with it, but I should be allowed to express my view.

Shri Surendranath Dwivedy: Select Committee has nothing to do with principles. All the clauses of the Bill have to be scrutinised.

Shri Y. B. Chavan: Really speaking, there are not many clauses. There are very few clauses. Only one or two clauses are really important; the other clauses are only consequential clauses. There is nothing complicated in this. Where a Bill is complicated or there are a number of clauses, consideration by a Select Committee is necessary. Where the more important clauses are only two or three, I do not think a Select Committee is necessary.

श्री मधु लिमये: मैं पहले से आगाह करना चाहता हूँ कि उनके इस दृष्टिकोण को ले कर इस सदन में आंधी मचेगी, तूफान आएगा और ये लोग बह जायेंगे इस में।

श्री नाथपाल: आंधी हमें मालूम नहीं है लेकिन फिलिबस्टरिंग हमें मालूम है।

Mr. Speaker: All the leaders were made their position very clear.

Shri Jyotirmoy Basu (Diamond Harbour): In the Business Advisory Committee we had said that it may be put off till the next session.

Shri Ranga: Sir, only a few minutes back my hon. friend, the Home Minister, expressed his helplessness in regard to the Naxalbari question and some of our people going over to China and so on because that State Government is not under their control. That is the case in the major portion of this country. Here are all these people who also claim to represent the people as many as those peo-

[Shri Ranga]

ple themselves. (*Interruption*). Even if it comes to its worst, we represent the country by halves.

An Hon. Member: More than 67 per cent.

श्री मधु लिमये: ये 38 परसेंट के प्रतिनिधि हैं।

Shri Ranga: By a mere change of our democratic system they have a larger number. But, on the other hand, we claim to represent larger numbers of people, of voters. For this reason, Sir, I am mentioning this that we claim to represent larger number of voters in this country (*Interruptions*). May revered leader, Acharya Kripalani, has put even more elegantly and, at the same time, in the briefest possible words, a poster before them which, I am afraid, unfortunately, has been lost on our friends because they do not seem to have either a sense of humour or a sense of proper democracy.

What is it we asked? We asked that this Bill should be sent to the Select Committee. Fortunately, the Prime Minister happens to be here. Let them give this a little thought and consider whether it would be in the fitness of things—I am making this appeal to them to think—and the respect due to you and to this House that they should continue to proceed in this defiance of the unanimous view of the whole of this Opposition which represents the great majority of the people and continue in the wrong procedure? If they do so, they will only be asking for their doom at the earliest possible moment.

Mr. Speaker: After all, they have placed their view before the Government. There are only two days left. They want to push through this Bill and the Education Commission Report. These are the items which have been accepted by the Business Advisory Committee. How much they can push

through, let us see. Let us not spend any more time on this discussion. We will now take up Papers to be laid on the Table.

12.51 hrs.

PAPERS LAID ON THE TABLE

SECURITIES CONTRACTS (REGULATION) AMENDMENT RULES, 1967.

The Minister of State in the Ministry of Finance (Shri K. C. Pant): Sir, on behalf of Shri Morarji Desai I beg to lay on the Table a copy of the Securities Contracts (Regulation) Amendment Rules, 1967 published in Notification No. G.S.R. 1096 in Gazette of India dated the 22nd July, 1967, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956. [Placed in Library, See No. LT-1376/67.]

NOTIFICATION UNDER THE INDIAN TARIFF ACT.

The Minister of Commerce (Shri Dinesh Singh): I beg to lay on the Table a copy of Notification No. S.O. 2461 published in Gazette of India dated the 24th July, 1967, under sub-section (2) of section 4A of the Indian Tariff Act, 1934. [Placed in Library, See No. LT-1378/67.]

INDUSTRIAL EMPLOYMENT (STANDING ORDERS) CENTRAL (AMENDMENT) RULES, 1967.

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): Sir, I beg to lay on the Table a copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 1967, published in Notification No. G.S.R. 1128 in Gazette of India dated the 29th July, 1967, under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1948. [Placed in Library See No. LT-1373/67.]